

चार ऊंट, जो उन्होंने गांव से पहले पकड़ लिए थे, छोड़ने पड़े।

(ख) सीमा पर परिवारों के बीच कभी कभी विवाह संबंध होते रहते हैं;

(ग) यह सच नहीं है कि किसी विशेष समुदाय के मकानों में ही डकैतियां डाली जाती हैं और किसी विशेष समुदाय के व्यक्तियों के पशुओं को पकड़ कर ले जाते हैं।

(घ) राजस्थान में भारत-पाकिस्तान सीमा पर सीमा सुरक्षा बल द्वारा कड़ी निगरानी रखी जा रही है।

Amendment of Dowry Prohibition Act

1581. DR. (SHRIMATI) NAJMA HEPTULLA:

DR. LOKESH CHANDRA:

SHRI P. N. SUKUL:

Will the Minister of HOME AFFAIRS be pleased to state what steps Government have taken to amend the Dowry Prohibition Act, 1961 with a view to make it more deterrent in view of the increasing number of dowry deaths in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): The Joint Committee of the Houses which examined the working of the Dowry Prohibition Act, 1961 has made certain recommendations for amendment of the Act. The recommendations are being considered by the Government and necessary legislation for amendment of the Act is likely to be brought before Parliament during its next session.

IAS Officers Retiring During the Year

1582. SHRI NAND KISHORE BHATT:

SHRI DIPEN GHOSH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the total number of IAS officers in the ranks of Secretary and

Additional Secretary in the Union Government who are going to retire on completion of 58 years of age by 31st December, 1982;

(b) whether in order to overcome the problem of vacuum that would be created in the higher echelons of the Administration as a consequence thereof Government are considering any proposal of raising the age of retirement to 60 years; and

(c) if so, whether such proposal would be made applicable in respect of all sections of Group 'A', 'B' and 'C' employees?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Only one IAS officer holding the post of Secretary is due for retirement from service on attaining the age of 58 years during the period from October to December, 1982.

(b) No, Sir.

(c) Does not arise.

पाकिस्तानियों द्वारा चेतन मेघवाल का अपहरण

1583. श्री हरी शंकर भागड़ा : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि कुछ पाकिस्तानी राजस्थान के बाड़मेर जिले की तहसील शिव के अभिधानी गांव के निवासी चेतन मेघवाल को गत मई या जून मास में उसे ऊट सहित उठाकर ले गये जिसकी रिपोर्ट श्री किशन सिंह बारासी द्वारा की गई, जो गडरा रोड सर्किल में सी०आई० डी० पुलिस निरीक्षक थे;

(ख) यदि हां, तो क्या उक्त व्यक्ति को पाकिस्तान से बरामद करने के लिए कोई कार्यवाही की गई है; और

(ग) यदि उपर्युक्त भाग (ख) का उत्तर "ना" हो, तो उसके क्या कारण हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री नीहार रंजन लस्कर) : (क) जी हाँ, भीमान ।

(ख) श्री (ग) सीमा सुरक्षा बल के कम्पनी कमाण्डर और उनके पाकिस्तानी प्रतिस्थानी के बीच 30-5-1982 को एक झड़प हुई थी जिसके बाद श्री चेतन मेघवाल की वापसी के लिए 20-6-82 को एक अन्य उच्चस्तरीय बैठक हुई थी । उसको 10-8-1982 को भारतीय प्राधिकारियों को वापस कर दिया गया था ।

Conversion of Hindus to Islam

1584. SHRIMATI MONIKA DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the increasing trend among Hindus to by pass the Hindu Marriage Act, by way of converting themselves to Islam, for the sake of having a second wife, during the life time of the first wife; and

(b) if so, the steps Government propose to take to check such fraudulent conversions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) The responsibility for ensuring compliance with the provisions of the Hindu Marriage Act lies with the State Governments. The Ministry of Home Affairs have no records about such conversions taking place.

(b) In view of (a) above, the question does not arise.

Atrocities on SC/STs

1585. SHRI V. P. M. SAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have conducted any survey about the increasing atrocities against SC/STs;

(b) if so, what are the common factors in these atrocities and their causes;

(c) what steps Government have taken or proposed to take to prevent such incidents in future?

(d) what measures are contemplated to rehabilitate the victims and help them recover fast, apart from petty reliefs announced to pacify angry reactions and tone down criticisms; and

(e) what action had been taken against Police Personnel and Administration staff involved in these atrocities and what action had been taken to protect investigators trying to identify culprits?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):

(a) to (d) The Government is fully alive to the problems faced by the Scheduled Castes and to keep itself informed, steps have been taken to collect information regularly from all the States/Union territories regarding monthly crime statistics where Scheduled Castes are victims and non-Scheduled Castes are the accused, the statistics so collected gives a fair idea about the dimensions of the problems and the nature of this crimes being committed on Scheduled Castes by non-Scheduled Castes. The main factors and the causes for these crimes, steps that are required to be taken to prevent such incidents and the manner of rehabilitation of the victims and their families have already been brought out in the Union Home Minister's D.O. letter No. III. 11011/4/80-NID(D) dated 10th March, 1980, and conveyed to the States for taking necessary action. Close and continuous touch is maintained with the States re-